

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

(IB)-446/ND/2017

In the matter of :

Takkshill Enterprises

....PETITIONER

Vs.

IAP Co. Limited

.. RESPONDENT

SECTION :

Under Section 9 of IBC, 2016

Order delivered on 28.11.2017

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /applicant : Mr. Saurabh Nangia, Advocate

For the Respondent/Corporate Debtor : Mr. Mohit Chaudhary, Advocate
Ms. Garima Sharma, Advocate

For the Intervener :

ORDER

Application in CA No.83/C-III/ND/2017, the petitioner is present. Ld. Counsel for the Corporate Debtor is also present. An apprehension is expressed vide the above application filed for early hearing of the Petition that assets are sought to be ~~triggered~~ ^{handed} away and hence, the date which has been fixed on 14.12.2017 should be advanced. In proof of the disposal of immoveable property, it is represented that the same has been placed at page 8 and further advertisement in this respect has also been annexed. It is also the apprehension of the petitioner that the Corporate Debtor even though have admitted the claim as made by the Operational Creditor is trying to defeat the claim by alienation.

However, taking into consideration the reply which has been filed by the Corporate Debtor, the Corporate Debtor is directed to file the latest audited financial statement as on 31.3.2017 along with detailed schedules as well as the provisional statement uptill 15.11.2017 duly certified by the Chartered

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Accountant of the Company or the Directors of the Company disclosing the individual available assets of the Company. Further, the Corporate Debtor is also directed to file pending litigations filed by the Financial Creditors of the Corporate Debtor again duly certified by the Directors of the Corporate Debtor.

In order to meet all the above compliances, post the matter on 04.12.2017.

Sd/-
(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
28.11.2017